



DAMODARAM SANJIVAYYA NATIONAL LAW UNIVERSITY

- A CRADLE OF FUTURE JURISTS

'NYAYAPRASTHA', SABBAVARAM

VISAKHAPATNAM, ANDHRA PRADESH,

INDIA

PIN - 531035



LEGAL INCUBATION CENTRE

PRESENTS

ONE DAY ONLINE WORKSHOP

ON

LAW OF EVIDENCE- 'CHALLENGES IN PRACTICE AND PROCEDURE'

10 OCTOBER, 2020

PLATFORM - Cisco Webex

TIMINGS - 10:00 A.M. TO 05:00 P.M.

**Inaugural Address - Prof. (Dr.) S. Surya Prakash,
Hon'ble Vice-Chancellor, DSNLU**



Hon'ble Mr. Justice
DVSS Somayajulu,
High Court of Andhra Pradesh

Fundamental Importance of Evidence in a Trial: An
Overview



Hon'ble Mr. Justice
N. Kumar (Retd.),
High Court of Karnataka

Appreciation of Evidence in
Civil Matters



Hon'ble Mr. Shri Avadhanam
Hari Haranadha Sarma, Principal
District Judge, Visakhapatnam,
A.P.

Appreciation of Evidence by Trial
Courts: An overview of Legal and
Practical Issues.



Shri K. Srinivasa Reddy
State Public Prosecutor,
High Court of A.P.

Advocacy Skills in Adducing
Evidence: Perspectives of the
Prosecution



Shri Anup Koushik Karavadi,
Advocate, Karavadi &
Associates, A.P. & Telangana

"Evidence", "Proof" and interplay
between them in Civil Proceedings

**Vote of Thanks - Prof. (Dr.) C.M. Rao,
Registrar, DSNLU**

DSNLU

The Government of Andhra Pradesh established Damodaram Sanjivayya National Law University (DSNLU) vide DSNLU Act, 2008 at Visakhapatnam to impart quality legal education. It is recognised u/s 2(f) of UGC, and the BCI. It has also been granted 12B status by the UGC. DSNLU's mission is to design and deliver legal education, promote academic achievements and excellence in legal research. The University offers 5 years integrated B.A. LL.B. (Hons.) and 1 year LL.M. (Constitutional Law, Criminal Law and Commercial Law). It also offers Doctoral and Post-Doctoral Degrees in Legal Studies.



DSLIC

DSNLU inaugurated the Legal Incubation Centre in 2018 that aims at developing entrepreneurship and advocacy skills among young lawyers and students. It acts as an Institutional mechanism for providing various services including information on all aspects of professional skills required for budding lawyers and young students. The DSLIC regularly conducts programs like Crime Scene Investigation, Civil and Criminal Trial Advocacy.

Objectives of DSLIC are:-

- To encourage and support startups in the field of law with interdisciplinary approach.
- To bridge the gap between theory and practice.
- To provide opportunities for experimental learning to students and young lawyers.

Dr. Nandini C.P. Associate Professor,
Faculty Convenor DSLIC

In case of queries, contact here

ROHAN GUPTA -
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B. RACHANA -
7981101373

WORKSHOP

Every practitioner irrespective of civil or criminal, is expected to know the essentials to collect, organise and use evidence to the best of the interest of his client. The main aim of the practitioner is to protect the proposition of truth. The workshop aims at providing a platform to imbibe core skills to use the Law of Evidence to prove factual analysis as well as to highlight various approaches to the opening and closing arguments, development of case theory and manage paper work associated with any case.

FREE REGISTRATION

E-CERTIFICATE FOR ALL
PARTICIPANTS

Click here for
Registration

Last Date - 8 OCTOBER, 2020